

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No. 29/(MAH)/2014
CA No.

CORAM:

Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 17.03.2017

NAME OF THE PARTIES: M/s. Firstcorp International Ltd.
V/s.
M/s. Transchem Limited

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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Zal Andhyarujine

afw
Hrush Meghani

ib
Thakardas
Madgawkar

Ramesh B. Bhela

Adv. for
Respondents.

Adv. for petitioner

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(Page . 2)

Common Order

1. TCP 29/397-398/NCLT/MB/MAH/2014
2. Company Appeal 21/397-398 & 59(4)/ NCLT/MB/MAH/2014

As the parties have arrived at consent terms for disposal of the Company Petition pending before this Bench, this Bench hereby disposes of TCP No. 29/397-398/NCLT/MB/MAH/2014 and Company Appeal 21/397-398 & 59(4)/ NCLT/MB/MAH/2014 in terms of the settlement (consent terms) arrived at between the parties.

Accordingly, these two matters are disposed of.

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)

Sd/-

V. NALLASENAPATHY
Member (Technical)